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Central Administrative Tribunal  
Principal Bench: New Delhi

RA No.63/95 in  
CP No.43/94 in  
OA No.707/88

New Delhi this the 25th Day of July, 1995.

Hon'ble Sh. N.V. Krishnan, Vice-Chairman (A)  
Hon'ble Dr. A. Vedavalli, Member (J)

R.D. Mangla,  
S/o Sh. Lachehu Ram,  
R/o 427/3, Roshanpura,  
Near Ahata Sillwalan,  
Post Office Gurgaon,  
Haryana.

...Applicant

(By Advocate Sh. S.C. Saxena)

Versus

1. Secretary,  
Ministry of Railways  
(Railway Board),  
Rail Bhawan,  
New Delhi.
2. FA & CAO, Northern Railway,  
Baroda House,  
New Delhi.

...Respondents

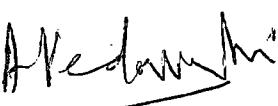
(By Advocate Sh. R.L. Dhawan)

ORDER(Oral)  
(Hon'ble Mr. N.V. Krishnan, Vice-Chairman (A))

Contempt Petition No.43/94 filed by the applicant was disposed of by the order dated 10.1.95. It was noted that the contempt was alleged in respect of the direction given in the OA that the respondents should consider refixation of the pension of the pensioner in accordance with the Ministry of Railways order dated 27.6.95, ignoring the option exercised by him. The Tribunal noted that, from the reply of the respondents, it was clear that the pension payment order (PPO) had been issued and that the learned counsel for the respondents also stated at the Bar that the petitioner was being paid pension regularly

in accordance with the revised PPO. The learned counsel states that the reason why the review application is being filed is that the PPO itself has been wrongly prepared. He has no case that either the PPO has not been issued or that payment is not being made in accordance with that PPO.

2. In the circumstances, we are of the view that there is no case made out to review the order. If the applicant is aggrieved by the PPO, he ought to resort to appropriate legal proceedings to challenge the PPO and he cannot challenge that PPO in this Review Application. We, therefore, dismiss the Review Application with liberty to the applicant to challenge the PPO in accordance with law, as may be advised.

  
(Dr. A. Vedavalli)

Member (J)

  
25.7.85  
(N.V. Krishnan)  
Vice-Chairman (A)

'Sanju'